

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

RAJYA SABHA

UNSTARRED QUESTION NO. - 3811

ANSWERED ON - 25/03/2026

IMPLEMENTATION OF RIGHTS OF PERSONS WITH DISABILITIES ACT (RPWD)

3811. SMT. SEEMA DWIVEDI:
SHRI MADAN RATHORE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the list of States that have notified rules under the Rights of Persons with Disabilities (RPwD) Act;
- (b) the status of implementation of reservation in Government employment;
- (c) whether accessibility audits of public buildings have been completed;
- (d) if so, the details thereof;
- (e) whether the Unique Disability ID (UDID) system is fully operational nationwide; and
- (f) if so, the details of the operationalisation thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI B L VERMA)

(a): Under Section 101 of the RPwD Act, 2016, State Governments are empowered to notify rules for implementing the provisions of the Act. As per available record in the Department, all the States have notified the rules.

(b): Under Section 34 of the RPwD Act, 2016, every appropriate Government is required to reserve not less than 4% of the total vacancies in each cadre strength, in each group of posts, for persons with benchmark disabilities in Government employment. In r/o the central government establishments, the 4% reservation is implemented in both direct recruitment and promotion. For State Government establishments, the respective State Governments are the appropriate authorities responsible for implementing the reservation provisions as mandated in the Act.

(c) & (d): The Accessible India Campaign (Sugamya Bharat Abhiyan), launched on 3 December 2015, now subsumed under the "Scheme for Creation of Barrier Free Environment (CBFE)", aimed to improve accessibility for persons with disabilities in the built environment, transport, and information- communication sectors.

The Centre does not maintain district- wise accessibility data. To aid States and service providers, the Department has empanelled 60 accessibility auditors for the built environment, who can be engaged by authorities on mutually agreed terms to conduct audits of public and private infrastructure as required.

(e) & (f): The Unique Disability ID (UDID) system is fully operational in all 36 States and Union Territories (UTs) across country. So far, 1,35,91,096 UDID cards/certificates have been generated across all States/UTs. The details of state wise operationalisation of UDID card is attached at **Annexure**.

Annexure

Annexure referred to in reply to part (e) & (f) of the Rajya Sabha Unstarred Question No. 3811 to be answered on 25.03.2026 regarding "Implementation Of Rights Of Persons With Disabilities Act (Rpwd)"

S.No.	Name of the State/ UT	Issued UDID Cards
1	Andaman & Nicobar Islands	6991
2	Andhra Pradesh	987831
3	Arunachal Pradesh	4654
4	Assam	244998
5	Bihar	718288
6	Chandigarh	13003
7	Chattisgarh	275904
8	Delhi	110385
9	Goa	13307
10	Gujarat	495698
11	Haryana	237286
12	Himachal Pradesh	110097
13	Jammu & Kashmir	229888
14	Jharkhand	212893
15	Karnataka	934949
16	Kerala	428442
17	Laddakh	4271
18	Lakshdweep	1390
19	Madhya Pradesh	1009305
20	Maharashtra	1416490
21	Manipur	16924
22	Meghalaya	34661
23	Mizoram	7525
24	Nagaland	3965
25	Odisha	949493
26	Pudducherry	24661
27	Punjab	384458
28	Rajasthan	741018
29	Sikkim	5906
30	Tamil Nadu	1022956
31	Telangana	875807
32	Dadar & Nagar Haveli and Daman & Diu	4724
33	Tripura	45452
34	Uttar Pradesh	1676372
35	Uttarakhand	106725
36	West Bengal	234379
	Total	13591096
